

ITEM NO.13

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.M.P. No.4712/2017 in Criminal Appeal No.2162/2013

UDHAM SINGH & ANR.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(For bail and office report)

Date : 03/04/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s) Mr. Lal Singh Thakur, Adv.
 Mr. Syed Mehdi Imam, AOR
 Mr. Tabraz Ahmed, Adv.
 Mr. Javed Muzaffar, Adv.
 Mr. Sudhir Tewatia, Adv.

For Respondent(s) Mr. Irshad Ahmad, AAG
 Ms. Archana Singh, Adv.
 Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

This is an application for grant of bail.

On a perusal of the criminal miscellaneous petition, it transpires that the petitioners have been convicted for the offence punishable under Section 302 I.P.C. and sentenced to suffer rigorous imprisonment for life. According to the

learned counsel for the petitioners, they have remained in custody for more than ten years and, therefore, they may be admitted to bail. Learned counsel for the respondent-State has seriously opposed the prayer for bail.

Having regard to the facts and circumstances of the case and taking the period of custody into consideration, it is directed that the petitioners shall be admitted to bail, subject to such terms and conditions to be imposed by the trial court.

The criminal miscellaneous petition is, accordingly, allowed.

(Chetan Kumar)
Court Master

(Madhu Narula)
Court Master